

PART G—ASSISTANCE BY VILLAGE OFFICERS IN
PROCESS-SERVING

1. The Financial Commissioners have invited the attention of all the Collectors in the Punjab to the necessity of impressing upon the *Lambardars* that as one of their duties under Rule 20 of the Land Revenue Rules, is to assist all officers of the Government in the execution of their public duties, they are expected to assist the process-servers in serving processes in Civil and Criminal cases and that the more care they devote to this branch of the administration, the more expeditiously will the suits be decided. It was further pointed out that it was obviously to the benefit of the village that the *Lambardar* should do his best to assist in the service of the processes. Subordinate Courts should bring to the notice of the Collectors case of willful negligence of duty in this direction on the part of *Lambardars* and should not hesitate to move the High Court through the proper channel if matters do not improve even then.

2. In order to reduce the possibility of false reports being made on notices of sale, which are not uncommon, it has been decided that the process-server's report on a notice of sale should be attested by a *Lambardar and*, whenever possible, also by the village patwari or school master. The Financial Commissioner, Revenue, and the Director of Public Instruction have respectively instructed patwaris and school masters to attest such reports when asked. The absence of attestation by a patwari or school master should not necessarily be regarded as proof that the process-servers report is false.